

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
ORIGINAL APPLICATION NO: 40 OF 2023

IN THE MATTER OF:

Mulagada Thrivikrama Rao
S/o Late M.G.Rama Rao
Aged about 52 years
R/o 1113, Sumadhura Acropolis,
Nanakramguda, Gachibowli, Hyderabad-500032
Email:trivi_r@hotmail.comApplicant

VERSUS

The Chief Secretary to Government of Andhra Pradesh and Others...

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Place: Hyderabad
Date: 07th January, 2025


Applicant
(Mulagada Thrivikrama Rao)

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R/o 1113, Sumadhura Acropolis,

Nanakramguda, Gachibowli, Hyderabad-500032

Email: trivi_r@hotmail.com

.....Applicant

VERSUS

1.THE CHIEF SECRETARY TO GOVERNMENT OF ANDHRA PRADESH,
Address:1st Block,1st Floor, Interim Government Complex, A.P Secretariat Office,
Velagapudi, Andhra Pradesh. Email: spics-wrd@ap.gov.in

2.SPECIAL CHIEF SECRETARY OF ANDHRA PRADESH DEPARTMENT OF ENVIRONMENT FOREST SCIENCE AND TECHNOLOGY, Address: 4th Block, 1st Floor,Room No:268, A.P Secretariat Office, Velagapudi, Andhra Pradesh
Phone: 0863-2444438, Email: spics_efst@ap.gov.in

3. District Collector, East Godavari District, Rajahmundry, Andhra Pradesh. Email: madhavalatha.k@nic.in

4.THE DIRECTOR, DEPARTMENT OF MINES AND GEOLOGY, Sri Anjaneya Towers, D.No.7-104, B Block, 5&6th Floor, Ibrahimpatnam, Andhra Pradesh-521456, Email: admin@apmines.gov.in, directormines@yahoo.co.in

5.ANDHRA PRADESH POLLUTION CONTROL BOARD, Represented by Member Secretary, D.No. 33-26-14 D/2, Near Sunrise Hospital,Pushpa Hotel Centre, Chalamalavari Street,Kasturibaipet, Vijayawada - 520 010, Andhra Pradesh, Email: membersecy@appcb.gov.in

6. The State Environment Impact Assessment Authority (SEIAA) represented by its Chairman , D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada, Andhra Pradesh. Email: apseiaachairman@gmail.com

AFFIDAVIT SUBMITTING JOINT COMMITTEE REPORT

I Mulagada Thrivikrama Rao, aged 53 years, son of M.G. Rama Rao, residing at Sumadhura Acropolis, Nanakramguda, Hyderabad-500032, do hereby solemnly affirm and state as follows:

M. Thivik



1. That I am the Applicant in the above-mentioned matter and am well conversant with the facts and circumstances of the case. I am competent to swear this affidavit.
2. That I am filing this affidavit to bring to the attention of the Hon'ble Tribunal the findings of the Joint Committee report, which was directed to be filed by this Hon'ble Tribunal.
3. That the Joint Committee report, a copy of which is attached as Annexure 1, establishes distance criteria for stone quarrying which are directly relevant to the quarrying activities at Mangala Konda hillock in Nagampalli village, where my agricultural land is situated at the foothill:
 - a) When blasting is not involved: A minimum distance of 100 meters from residential/public buildings, inhabited sites, protected monuments, heritage sites, national/state highways, district roads, public roads, railway line/area, ropeway or ropeway trestle or station, bridges, dams, reservoirs, river, canals, lakes or tanks, or any other locations to be considered by States.
 - b) When blasting is involved: A minimum distance of 200 meters from the aforementioned locations, with mandatory compliance of the 500-meter danger zone regulations prescribed by the Directorate General of Mines Safety.
4. The quarrying operations at Mangala Konda are causing significant damage due to the following violations:
 - a) The quarrying activities were conducted in extremely close proximity to my agricultural land situated at the foothill of Mangala Konda.
 - b) The blasting operations were carried out without maintaining the mandatory safety distances from my farmland.
 - c) The location of the quarry at an elevation above my farmland increases the risk of falling debris and intensifies the impact of the blasting activities.
 - d) The quarrying activities have led to soil erosion and degradation of my agricultural land at the foothill.
5. That the findings of the Joint Committee report directly support my contentions that:
 - a) The quarrying activities at Mangala Konda were carried out in violation of the prescribed minimum distance criteria from my agricultural land.

M. Thirun



- b) The elevation of the quarry site above my farmland creates additional hazards not adequately addressed by the authorities.
- c) These violations likely to cause irreparable damage to my agricultural land and livelihood.
- d) If allowed can pose significant risks to the safety and productivity of agricultural activities at the foothill.
6. That in light of the findings of the Joint Committee report, it is humbly requested that this Hon'ble Tribunal may be pleased to:
- a) Take the Joint Committee report on record.
- b) Grant such relief as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

PRAYER

In view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Take the contents of this affidavit on record;
- b) Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and equity.

VERIFICATION

Verified at Hyderabad on this 07th day of January, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

M. Thivikra

Mulagada Thrivikrama Rao

Solemnly affirmed on this 07th January, 2025
and Signed in my presence Before me

ATTESTED

SAILAJA OGIRALA
ADVOCATE & NOTARY
B.H.E.L., MIG-1110, R.C. PURAM
Hyderabad-502032, T.S., Cell: 9948292606
Commission Exp. On: 24/6/2027

7 JAN 2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
In
Original Application No. 304/2019

In the Matter of: -

M. Haridasan & Ors.

Applicant (s)

Vs.

State of Kerala

Respondent(s)

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1.	Report in compliance to Hon'ble NGT, PB order dated 28.02.2020 in the matter of O.A. No. 304/2019 titled as M. Haridasan & Ors. Vs. State of Kerala.	
2.	Annexure-I: Distance criteria for permitting stone quarrying	
3.	Annexure- II: CPCB E-mail letter dated 12.05.2020 sent to SPCB's regarding Distance criteria for permitting stone quarrying for consideration and adoption in Consent mechanism.	
4.	Annexure-III: A copy of Hon'ble NGT order dated 28.02.2020.	


(Nazimuddin)

Scientist 'E'
 Central Pollution Control Board
 Parivesh Bhawan, East Arjun Nagar
 Delhi-110032

Place: Delhi

Date: 9th July, 2020

REPORT

Hon'ble NGT OA No. 304/2019 in the matter of M. Haridasan & Ors. Vs. State of Kerala observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reitreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards

In compliance of Hon'ble NGT order dt.-28.08.2020, CPCB examined the matter and prepared the report on **Distance Criteria For Permitting Stone Quarrying** (Annexure I) and forwarded it to SPCBs/PCCs vide E-mail dt.-12.05.2020 due to prevalent COVID 19 conditions. Further, the report has been sent to SPCBs/PCCs by post also through letter dt.-06.07.2020.

DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING

1.0 Preamble:

Hon'ble National Green Tribunal vide order dated-28.02.2020 in the matter of M. Haridasan & Ors. Vs. State of Kerala in OA No. 304/2019 observed that a distance of 50 metres for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance.

2.0 Stone Quarrying:

Stone is classified as minor minerals under Section 3(e) of the Mines and Minerals (Development and Regulations) Act, 1957. As per provisions of MMDR Act, the administrative and legal control over minor minerals vests with State Governments and empowered to make rules to govern minor minerals.

Stone Quarrying / Mining is an activity where extraction of stone is done from hillocks or mountain or ground surface having geological mineral deposits. The stone extracted from stone quarry are used either as construction materials or in stone crushers to produce rori/bajri and dust.

Systematic Mining (formation of benches) is done by blasting and drilling, to loosen up the rock materials followed by fragmentation of large size into smaller size. The reduced size material is then loaded and transferred to stone crushers for further processing in order to obtain necessary sizes required for final use. The blasting and drilling during mining operation have environmental impacts and requires mitigation measures to minimise the impacts on environment and nearby habitations.

3.0 Minor Mineral Concession Rules

As per sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), State Government has to make Rules for regulating the grant of quarry lease, mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure I).

Minimum distance prescribed by various states is vary with respect to mining operation of minor mineral involved. In general, minimum distance prescribed by states such as Rajasthan, Madhya Pradesh, Punjab, Tamil Nadu, Orissa, Bihar, Uttar Pradesh, Himachal Pradesh, West Bengal, Sikkim, Meghalaya and Manipur are:

- In the range of **45 - 200 m** from any reservoir, canal, public works such as public roads and **buildings**
- In the range of **45 - 100 m** from any railway line / area
- In the range of **60 - 100 m** from National Highway, State Highway and other roads and **10 m** from village roads

Various states have further prescribed minimum distance based on the use of blasting in mining operation of minor mineral, as follow:

Kerala:

When blasting is involved, no mining within a range of **50 – 100 m** from the boundary line of any railway line, bridges, reservoirs, tanks, **residential buildings**, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship whereas, when no blasting is involved, range of **50-75 m** is prescribed as minimum distance.

Karnataka, Maharashtra, Goa, Gujarat:

When blasting is involved, no mining within a distance of **200 m** from the boundary line of any railway line reservoir, tank bund, canal, or other public works and **public structures** or any public road or building whereas, when no blasting is involved, minimum distance of **50 m** is defined.

Jammu & Kashmir:

When blasting is involved, no mining within a distance of **500 m** from the outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs) whereas, when no blasting is involved, minimum distance of **150 m** is defined.

Assam:

When blasting is involved, no mining within a distance of **250 m** from the outer periphery of the defined limits of any **village habitation**, National Highway, State Highway and other roads whereas, when no blasting is involved, minimum distance of **50 m** is defined.

Note: Distance criteria defined by various states, has been defined from the outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

4.0 Criteria of Danger Zone: Directorate General of Mines Safety

As per Directorate General of Mines Safety circular no. - DGMS (SOMA)/ (Tech) Cir No. 2 of 2003 Dt. 31/01/2003 (Annexure II), on subject of **Dangers due to blasting projectiles**, all places within the radius of **500 m** from the place of firing to be treated as danger zone and accordingly, all person in danger zone to take protection in substantially built shelter at the time of blasting.

Further, mine manager to control the throw and to prevent ejection of flying fragments within a safe distance with the use of refined blasting practices as well as developed explosives and accessories such as controlled blasting Technique with milli-second delay detonators / electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes etc.

5.0 Criteria of no blasting distance around blast sites: Indiana Department of Natural Resource, USA

(Source: Citizen Guide to Coal Mine Blasting in Indiana)

Indiana Department of Natural Resource, USA has stated that the blasting not to be conducted within **300 feet (~ 91 m)** of an **occupied dwelling** or school, church or hospital, public building, community or institutional building.

6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National / State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks, or any other locations to be considered by States.
B.	When Blasting is involved	200 m **	

****Note:** The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

Annexure I

State	Type of Mining	Distance	Location	Remarks	
Kerala	Quarry	100 m	Minimum distance from boundary of quarry operation area to residential buildings, places of worship, public buildings, public road, river or lake, railway line and bridges.	Quarry distance as per SPCB circular no. PCB/TAC/WP/236/2006 dated 13-6-2007.	
	Laterite Quarry	50 m	Minimum distance to residences and other establishments (m)	Laterite Quarry distance as per SPCB circular no. PCB/T4/115/97 dated 20-7-2011	
	Quarrying where explosives are used	100 m	Minimum distance from any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship	Kerala Minor Mineral Concession Rules 1967	
		50 m	Minimum distance from any burial grounds or burning ghats or forest lands		
	Quarrying where explosives are not used	75 m	Minimum distance from any railway line and any bridge on National Highway		
		50 m	Minimum distance from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands		
Karnataka	Blasting is involved	200 m	Minimum distance from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building.		Karnataka Minor Mineral Concession Rules 1994
	No blasting is involved	50 m			
Maharashtra	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road, river, nallah, irrigation works or public works or building.	Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013	
	No blasting is involved	50 m			
Goa and Daman & Diu	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road or public works or buildings	The Goa, Daman and Diu Minor Mineral Concession Rules 1985	
	No blasting is involved	50 m			
Gujarat	Blasting is involved	200 m	Minimum distance from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.	Gujarat Minor Mineral Concession Rules 2017	
	No blasting is involved	50 m	Minimum distance from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.		

Rajasthan	Minor Mineral Mining	45 m	Minimum distance from any railway line, under or beneath any ropeway or ropeway trestle or station or from any public roads (excluding mines approach road or village roads), reservoir, canal or other public place or buildings, pillars of railway and road bridge or inhabited site.	Rajasthan Minor Mineral Concession Rules 2017
Madhya Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Madhya Pradesh Minor Mineral Rules 1996
Punjab	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Punjab Minor Mineral Concession Rules 1964
		60 m	Minimum distance from national highway	
		50 m	Minimum distance from any reservoir tank canal roads or other public works or buildings or inhabited sites	
Tamil Nadu	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any ropeway or any ropeway trestle or station or from any reservoir, canal or other public works such as public roads and buildings	Tamil Nadu Minor Mineral Concession Rules 1959
Orissa	Minor Mineral Mining	100 m	Minimum distance from any railway line, National Highway, late Highway or any reservoir	Orissa Minor Minerals Concession Rules 2004
		50 m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.	
Chhattisgarh	Minor Mineral Mining	300 m	Minimum distance from sensitive area like radio station, doordarshan kendra, defence establishment etc. of the Central and State Government	Chhattisgarh Minor Mineral Rules 1996
		100 m	Minimum distance from abadi, school, hospital and other public places, buildings and habited sites	
		75 m	Minimum distance from any railway line, bridge or highway	
		50 m	Minimum distance from tank, river banks, reservoir, canal	
		10 m	Minimum distance from grameen kachcha road	
Bihar	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, public road, canal or other public work or buildings or inhabited site	Bihar Minor Mineral Concession Rules 1972
		10 m	Minimum distance from any village roads	
Uttar Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site	Uttar Pradesh Minor Minerals (Concession) Rules 1963
		10 m	Minimum distance from any village roads	
Himachal Pradesh	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Himachal Pradesh Minor Minerals (Concession) Revised Rules 1971
		60 m	Minimum distance from National Highway	
		50 m	Minimum distance from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites	
		50 m	Minimum distance for all type of mining from any river banks (except in cases of ordinary sand)	

Jammu & Kashmir	Mining where excavation require use of explosives	500 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	Jammu & Kashmir Minor Mineral Concession Rules, 1962
	Mining where excavation does not require use of explosives	150 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	
	Minor Mineral Mining	100 m	Minimum distance from any other public roads	
		50 m	Minimum distance from upstream as well as downstream of water works, head works or hydraulic works as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
West Bengal	Minor Mineral Mining	5000 m	Minimum distance from a barrage axis or dam or a river	West Bengal Minor Minerals Rules 2002
		200 m	Minimum distance from any hydraulic structure, reservoir, bridge, canal, road and other public works or buildings	
		200 m	Minimum distance from both sides of any river bridge or culvert over any waterway or from any embankment and structural works of the Irrigation and Waterways Department	
		100 m	Minimum distance from any Railway land	
Sikkim	Minor Mineral Mining	60 m	Minimum distance from bridges oh highways	Sikkim Minor Mineral Concession Rules 2016
		50 m	Minimum distance from any railway line or any reservoirs, canals or other public works, or buildings	
Assam	Mining where excavation require use of explosives	250 m	Minimum distance from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	Assam Minor Mineral Concession Rules 2013
	Mining where excavation does not require use of explosives	50 m	Minimum distance from outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
	Minor Mineral Mining	500 m	Minimum distance from major structures like R.C.C. bridges, Guide bund etc.	
75 m		Minimum distance from any railway line or bridges		
Meghalaya	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any rope way or any ropeway trestle or station, or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Meghalaya Minor Mineral Concession Rules 2016
		10 m	Minimum distance from any village roads	
Manipur	Minor Mineral Mining	50 m	Minimum distance from any reservoir, canal or other public works, or buildings.	Manipur Minor Mineral Concession Rules 2012

No.DGMS (SOMA)/(Tech)Cir.No.2 of 2003

Dhanbad, Dated the 31st January 2003.

To All Owners, Agents & Managers of mines.

Subject: Dangers due to blasting projectiles.

Accidents due to projectiles ejecting from blasting had been a major source of accident in both below ground and opencast workings. Under the existing provisions of Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961, before a shot is charged, stemmed or fired the shotfirer/blaster is required, amongst other things to ensure that all persons within a radius of 300m from the place of firing (referred to hereinafter as danger Zone) have taken proper shelter, apart from giving sufficient warning by efficient signals or other means approved by the manager over the entire zone. There had been, however, a number of instances where flying fragments due to blasting had ejected not only within but also beyond the danger Zone, resulting into serious and even fatal accidents.

This Directorate from time to time had drawn the attention of all concerned about the dangers from flying projectiles through issue of DGMS Circulars Viz. Circular Tech. 15/1977 and B/1982. Recently, however, another fatal accident occurred due to same reason.

Enquiry into the accident revealed that in an open cast coal mine, overburden had been kept dumped against the free face of OB bench, 12 No. first row of holes were left uncharged because of spontaneous heating in the seam below, 17 holes of 150mm 8.5m Depth drilled in 7m x 5m Pattern (spacing & burden) charged with 75 kg/hole and 42 holes of 8.5m depth 250mm dia drilled in 6m x 6m pattern charged with 130 kg/hole were blasted. The projectiles ejected due to blasting travelled for a distance of about 412m in the reverse direction away from the free face and hit a mechanical supervisor. The enquiry further revealed that the deceased had taken proper shelter in a blasting shelter but had come out of the shelter immediately on hearing to the sound of blast and was subsequently hit by the projectiles.

Over years there had been refinement of blasting practices as well as development in explosives and accessories, whereby it is possible to control the throw and prevent ejection of flying fragments within a safe distance, with relative ease. There is, therefore, no reason why such type of accident should continue to occur.

The matter is brought to your attention so that following corrective measures are taken in case similar conditions exists in any mine under your control.

- (1) In the interest of safety to treat all the places within a radius of 500m of the place of firing as the danger zone, all persons who are required to remain within the danger zone at the time of blasting should take protection in substantially built shelter.
- (2) Formulate a code of practice for controlled blasting Technique with milli-second delay detonators/ electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes including precautions to be taken during blasting operation until all clear signal given by blaster.
- (3) Training of persons and their helpers engaged in such blasting operation.

(Dashrath Singh)
Director-General of Mines Safety



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-Mail

No. CPCB/IPC-II/NGT-OA 304 of 2019/2020/

May 12, 2020

To,

The Member Secretary,
State Pollution Control Boards / Pollution Control Committees,
(As per list enclosed)

Sub.: In reference to Hon'ble NGT OA No. 304/2019 order dated-28.02.2020-reg.

Sir/Ma'am,

Hon'ble NGT in its order dated-09.10.2019 in OA No. 304/2019 observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reiterating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.

Accordingly, in compliance of Hon'ble NGT Order dt.-28.02.2020 in OA No. 304/2019, CPCB has examined the matter and prepared a report on **Distance Criteria for Permitting Stone Quarrying**, which is enclosed for consideration and adoption by SPCB in consent mechanism.

Yours faithfully,

(Nazimuddin)

**Additional Director &
Divisional Head - IPC - II**

Encl.: As above

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SPCBs / PCCs	E-mails
Andhra Pradesh State Pollution Control Board D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010 Andhra Pradesh	membersecy@appcb.gov.in
Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110 Arunachal Pradesh	arunachalspcb@gmail.com
Assam Pollution Control Board Bamunimaidan, Guwahati 781021 Assam	membersecretary@pcbassam.org
Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna 800 023 Bihar	mcellbspcb@gmail.com
Chhattisgarh Environment Conservation Board Paryavas Bhavan, North Block Sector-19, Naya Raipur 492002 Chhattisgarh	hocecb@gmail.com
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Jammu & Kashmir State Pollution Control Board Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar Jammu & Kashmir	membersecretaryjkspcb@gmail.com
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Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur - 302 004 Rajasthan	member-secretary@rpcb.nic.in
Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102 Sikkim	drigopalpradhan@gmail.com spcsikkim@gmail.com
Tamil Nadu Pollution Control Board 76, Mount Salai, Guindy, Chennai-600 032 Tamil Nadu	tnpcbmembersecretary@yahoo.com

Telangana State Pollution Control Board Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018 Telangana	ts_ms@pcb.ap.gov.in
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Uttarakhand Environmental Protection & Pollution Control Board 29/20, Nemi Road, Dehradun, Uttarakhand	msukpcb@gmail.com
West Bengal Pollution Control Board Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106 West Bengal	ms@wbpcb.gov.in
Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102 Andaman & Nicobar	dstandamans@gmail.com
Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh	cpcc-chd@nic.in
Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests, Moti Daman, 396220 Daman	mspcc_dmn@pccdaman.in
Delhi Pollution Control Committee Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate 110006 Delhi	msdpcc@nic.in
Lakshadweep Pollution Control Committee Department of Science, Technology & Environment, Kavarati- 682555 Lakshadweep	lk-dst@nic.in
Pondicherry Pollution Control Committee Housing Board Complex, Anna Nagar, 600 005 Pondicherry	ppcc.pon@nic.in

Item No.04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 304/2019

(With report dated 17.12.2019)

M. Haridasan&Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 28.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Respondent(s):

Mr. Jogy Scaria, Advocate and Mr.
Keerthipriyan, Advocate for Kerala SPCB
Mr. Nishe Rajen Shonker, Advocate for State
of Kerala
Mr. Rajkumar, Advocate for CPCB

ORDER

1. Issue for consideration is the safeguards in operation of stone quarries close to residence and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residence and public roads. This Tribunal vide order dated 09.10.2019 considered the matter and observed:

"3. We find that the environmental norms require assessment of impact of such activities and mere distance of 50 mtrs. By itself is not enough to dispense with such norms. In absence of any study, any stone quarry near the residence and public road is bound to cause air and noise pollution even beyond 50 mtrs. In this regard, reference may be made of observations in the judgments of the Hon'ble Supreme Court in *M.C. Mehta v. Union of India*, (1996) 8 SCC 496 and *Mohammed Haroon Ansari v. District Collector, Ranga Reddy District*, (2004) 1 SCC 491. In granting EC, this

consideration has to be kept in mind in view of the fact that clean and safe environment is a part of right to life.

4. *Accordingly, we direct State PCB to revisit the existing criteria based on an appropriate study. CPCB may give its view in the matter to the State PCB within two weeks in light of available expert studies on the subject. The State PCB may furnish its action taken report in the matter by e-mail at judigical-ngt@gov.in before the next date.*

2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.

4. In view of above, we direct the CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards. The State Board may take further action accordingly. Compliance reports be filed before the next date by email at judicial-ngt@gov.in.

List again on 08.05. 2020.

Adarsh Kumar Goel, CP

Dr.Nagin Nanda, EM

Siddhanta Das, EM

February 28, 2020
Original Application No. 304/2019
AK